

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Misc.Application No.77138 of 2019
&
Excise Appeal No.75795 of 2015**

(Arising out of Order-in-Appeal Nos.32/Jsr/2015 dated 07.05.2015 passed by Commr.
(Appeals) of Central Excise, Ranchi)

CCEx. Jsr.

605, Mahabir Tower, Main Road, Ranchi-834001

Applicant

VERSUS

M/s Tata Steel Ltd.

Jamshedpur-831001, Jharkhand

Respondent

APPEARANCE :

Shri A.K.Biswas, Authorized Representative for the Appellant

Dr.Samir Chakraborty, Sr.Advocate & Mr.Abhijit Biswas, Adv. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...77660/2019
FINAL ORDER NO...76793/2019**

DATE OF HEARING : 26.11.2019

DATE OF DECISION : 26.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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